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OPEN COURT.
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 470 of 2005.

ALLAHABAD THIS THE 22nd DAY OF JULY 2005.

Hon'ble Mr. A.K. Bhatnagar, Member-J.
Hon'ble Mr. D.R. Tiwari, Member-A

Bhanu Pratap Singh
Son of Hardev Singh
Resident of Baddopur, P. S. Kotwali, District Azamgarh.

.....Applicant.

(By Advocates : Sri S.K. Singh
Sri D Jaiswal)

Versus.

1. Union of India
Through Secretary,
Ministry of Communication, Department of Post India
New Delhi
2. Senior Superintendent of Post Offices,
Azamgarh Division, Azamgarh.
3. Sub Divisional Inspector
Post Office (East), Azamgarh.

.....Respondents.

(By Advocate : Sri Saumitra Singh)

ORDER

By this O.A., the applicant has prayed for a direction to the respondents to pay him arrears of salary, arrears of allowances, bonus, increment and other benefits with interest forthwith.

2. According to the applicant, he was appointed as Extra Departmental Delivery Agent (in short E.D.D.A) and was posted in

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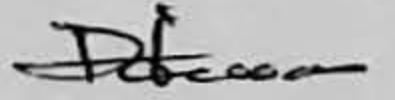
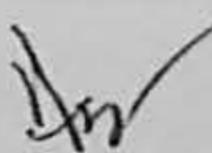
the post Office Hafizpur, Azamgarh. The only grievance of the applicant is that after the retirement, he has not been given retrial benefits as yet. The applicant has filed a representation dated 14.03.05 (Annexure A-4) to the respondent NO.2 regarding his grievance but no action has so far been taken by the respondents.

3. Learned counsel for the applicant submitted that applicant will be satisfied if his representation dated 14.03.2005 (Annexure A-4) is considered and decided by the Competent Authority as per extent Rules within a stipulated period.

4. After hearing counsel for the parties, We consider it appropriate that this O.A. can be disposed of at the admission stage itself without calling for counter by issuing an appropriate direction.

5. Accordingly, the O.A. is disposed of finally by issuing a direction to the respondent No.2 i.e. Senior Superintendent of Post Offices, Azamgarh Division, Azamgarh to consider and decide the representation of the applicant dated 14.03.2005 (Annexure A-4) by a reasoned and speaking order within a period of three months from the date of receipt of a copy of the order.

6. There shall be no order as to costs.


Member-A
Member-J